

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 25.7.2000

OA 187/97

Laxmi Narain Sharma, Baleshwar Ram, Tejo Ram, Sohan Ram, Dukhan, and Khedan Ram, all working as Khalasi, Party No.83, Survey of India, 34-Muktanand Nagar, Gopal Pura Byepass, Jaipur.

... Applicant

v/s.

1. Union of India through Secretary, Ministry of Science & Technology, Technology Department, Survey of India, Technology Bhawan, New Mehrauli Road, New Delhi.
2. Maha Surveyor General of India, Directorate Maha Surveyor General Office, Hathi Badkala Estate, PO Box No.37, Dehradun.
3. Addl. Maha Surveyor General, Survey of India, R-7, Yudhisther Marg, C-Scheme, Jaipur.
4. Director, Western Circle, Survey of India, Geejgarh House, Hawa Sadak, Jaipur.
5. Officer Surveyor Incharge No.83 Party (WC), Survey of India, 34-Muktanand Nagar, Gopal Pura Byepass, Jaipur.

... Respondents

CORAM:

HON'BLE MR. S. K. AGARWAL, JUDICIAL MEMBER

HON'BLE MR. N. P. NAWANI, ADM. MEMBER

For the Applicants

... Mr. R. R. Kumawat

For the Respondents

... Mr. Hemant Gupta, proxy counsel for Mr. M. Rafiq

ORDER

PER HON'BLE MR. S. K. AGARWAL, JUDICIAL MEMBER.

In this OA the applicants make a prayer to direct the respondents not to compel or force to avail the duty leave to the applicants through leave certificate dated 29.4.97 w.e.f. 30.4.97 in pursuance of the impugned orders, at Annexure A/1 to A/6 and they may also to be continued on duty without any interruption as regular Group-D Khalasi in their respective department by paying their regular salary on every month regularly and continuously and the work of the post may be taken from them while discharging their official duties.

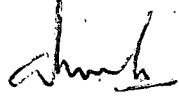
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2. As the claim of the applicants was only with regard to directions to the respondents not to compel or force to avail the duty leave w.e.f. 30.4.97, the period of leave as mentioned

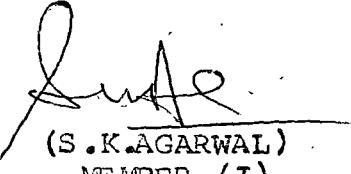
above has already expired. Therefore, this OA has become infructuous.

3. ~~XXXX~~ However, if any order is passed by the respondents for this purpose in future, the applicants shall be at liberty to challenge the same before the appropriate forum, as advised.

4. With the above observations, this OA is disposed of with no order as to costs.


(N.P. NAWANI)

MEMBER (A)


(S.K. AGARWAL)

MEMBER (J)